

ITEM NO.52

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 128-129/2016

(Arising out of impugned final judgment and order dated 04/09/2015 in SBCRM No. 2450/2015 08/01/2015 in SBCRM No. 2990/2014 04/09/2015 in SBCRM No. 2990/2014 passed by the High Court Of Rajasthan At Jodhpur)

SANDEEP

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and exemption from filing O.T.)

Date : 05/05/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. Sangram S. Saron, Adv.
Mr. Shree Pal Singh, Adv.

For Respondent(s) Mr. S.K. Dubey, Adv.
Mr. Rajmangal Kumar, Adv.
Mr. K. V. Mohan, Adv.

Mr. Ram Naresh Yadav, Adv.
Mr. Milind Kumar, Adv.

Mr. Rishabh Sancheti, Adv.
Ms. Padma Priya, Adv.
Mr. Dhruv Sharma, Adv.
Mr. T. Mahipal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

We do not find any ground to interfere with the impugned order. The special leave petitions are dismissed without prejudice to any other remedy in accordance with law.

Pending application(s), if any, shall also stand disposed of.

(Madhu Bala)
Court Master

(Veena Khera)
Court Master